

mission have been revised or watered down to the extent that they are being asked to consult the States now?

Shri Bibhuddendra Misra: Not at all I have never said that. I said that the responsibility of translating statutes, Central Acts, is that of the Commission. The responsibility of translating State Acts is with the State Government. Therefore, the danger is that two parallel sets of words may run unless they take the States into confidence.

WRITTEN ANSWERS TO QUESTIONS

Lac Export

*1090. **Shri Bibhuti Mishra:** Will the Minister of International Trade be pleased to state:

(a) whether it is a fact that accord has been reached between India and Thailand on lac prices; and

(b) if so, the effect of this accord on India's export of lac in the current year?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir. An accord between the Lac Association of Thailand and the Indian Lac Exporters interests has been reached in regard to price co-ordination, which would be beneficial to both the countries.

(b) It is too early yet to assess the effect of this accord on export of lac by India as well as Thailand.

Manufacture of Ball Bearings

*1097. **Shri P. C. Borooah:** Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

(a) whether the U.S. Agency for International Development has granted a loan of \$4.3 million to the National Engineering Industries Ltd., Jaipur for manufacture of ball-bearings; and

(b) if so, the details of the scheme?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) and (b). Messrs.

National Engineering Industries Ltd., Jaipur have been granted a licence for substantial expansion of their existing industrial undertaking at Jaipur, for the manufacture of an additional quantity of 14.58 lakh numbers of ball and roller bearings. For meeting the foreign exchange requirement for import of capital goods for this scheme, the Company were permitted to negotiate a direct loan from the United States Agency for International Development. The Company have intimated that the Agency have agreed, in principle, to grant a loan of \$4.3 million or about Rs. 2.05 crores.

Withdrawal of Election disqualifications

*1099. **Shri P. K. Deo:** Will the Minister of Law be pleased to state:

(a) whether six-year disqualification from standing in election imposed on Shri Vidya Charan Shukla by the Tribunal for having resorted to corrupt practices has been withdrawn; and

(b) if so, the reason therefor?

The Minister of Law (Shri A. K. Sen): (a) Yes, Sir.

(b) Under Section 140A of the Representation of the People Act, 1951, the Election Commission has the power to remove for reasons to be recorded by it, a disqualification entailed by any corrupt practice. In exercise of this power, the Election Commission on an application from Shri Vidya Charan Shukla removed his disqualification by an order dated 26-3-1964.

State Trading Corporation

*1103. **Dr. L. M. Singhvi:** Will the Minister of International Trade be pleased to state:

(a) whether there is any criterion or classification on the basis of which international trade in different items is entrusted to the State Trading Corporation; and

(b) if so, the nature of the criteria and classification and the exceptions, if any?

The Minister of International Trade (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

The following are the broad considerations kept in view in entrusting the handling of certain commodities to the State Trading Corporation:—

- (i) Where benefits of bulk handling and long term contracting are involved;
- (ii) Where exports are to be increased through:—
 - (a) organizing production specially to meet export demands;
 - (b) developing lines of export; and
 - (c) developing markets for traditional exports;
- (iii) Increasing and diversifying trade with State Trading countries and implementation of special arrangements for trade;
- (iv) Import and/or distribution of articles in short supply;
- (v) Maintenance of steady export prices for primary products by holding adequate stocks of specified commodities; and
- (vi) Assistance to small actual users and bulk users and other traders in the matter of imports.

Central Silk Research Institute

*1104. { Shri Yashpal Singh:
Shri M. Rampure:
Shri D. D. Mantri:

Will the Minister of Industry be pleased to state:

(a) whether the Central Silk Board has recommended the establishment of a Central Silk Research Institute at Dehra Dun;

(b) if so, the reaction of Government thereto; and

(c) when the project is likely to be taken in hand and completed?

The Minister of Industry (Shri Kamungo): (a) to (c). No such recommendation has so far been received by Government from the Central Silk Board.

General Elections in Kerala

*1105. **Shri Hari Vishnu Kamath:** Will the Minister of Law be pleased to state:

(a) whether a final decision has been taken to hold the next General Elections in Kerala in 1965;

(b) if so, the preparations being made therefor; and

(c) if not, the present position in this regard?

The Minister of Law (Shri A. K. Sen): (a) No final decision has been taken yet as to whether any legislation should be introduced in Parliament for extending the normal term of the Kerala Legislative Assembly beyond 1965 so as to hold the elections to the Kerala Legislative Assembly along with the General Elections of 1967 to the Lok Sabha and other State Assemblies. If the term of the Kerala Legislative Assembly is not so extended by Parliament under clause (1) of Article 172 of the Constitution, the elections to the Kerala Legislative Assembly will have to be held early in 1965. The matter is still under consideration.

(b) and (c). The delimitation of constituencies in the State is almost complete and the final order of the Delimitation Commission is likely to be issued shortly. The Election Commission has already issued instructions that intensive revision of electoral